



निविदा की समय-सीमा (एसओटी)

फोर्ट, मुंबई में स्थित बैंक के केंद्रीय कार्यालय भवन के 8वीं, 10वीं, और 13वीं मंज़िलों के पुरुषों तथा महिलाओं के वॉशरूमस के नवीकरण के कार्य हेतु ई-निविदा

1.	ई-निविदा सं.	आरबीआई/पी.डी.-केंद्रीय कार्यालय/ विभाग/Others /8/24-25/ईटी/232
2.	निविदा का माध्यम	ई-प्रोक्वोरमेंट प्रणाली (www.mstcecommerce.com/eprocn/rbi) के माध्यम से ऑनलाइन भाग। तकनीकी-वाणिज्यिक बोली और भाग-II मूल्य बोली) (सिविल कार्यों की 25 से 50 लाख के भीतर की श्रेणियों के लिए केवल बैंक के सूचीबद्ध ठेकेदारों द्वारा भरा जाना है)
3.	अनुमानित राशि रुपये में	₹ 38.83 लाख
4.	निविदा देखना – तिथि, समय एमएसटीसी वेब पोर्टल पर	19.07.2024 को दोपहर 03.00 बजे
5.	बोली पूर्व बैठक(समय एवं स्थान)	09.08.2024 को सुबह 11.30 बजे, परिसर विभाग, 5वीं मंजिल, भारतीय रिज़र्व बैंक, केंद्रीय कार्यालय, फोर्ट, मुंबई
6.	बयाना जमाराशि –	₹77,660/- ईएमडी भारतीय रिज़र्व बैंक मुंबई के पक्ष में अनुसूचित बैंक के डिमांड ड्राफ्ट या इसके साथ अनुलग्नक में दिए गए प्रोफार्मा में मूल बैंक गारंटी के रूप में निविदा आमंत्रित करने वाले प्राधिकारी के कार्यालय में या एनईएफटी के माध्यम से 23.08.2024 को अपराह्न 02.00 बजे या उससे पहले जमा की जा सकती है। एनईएफटी अंतरण के लिए खाता विवरण निम्नानुसार है: लाभार्थी का नाम - भारतीय रिज़र्व बैंक आईएफस कोड – RBIS0COD001 खाता सं. – 41861403873 अंतरण संख्या और अन्य विवरण दर्शाते हुए विप्रेषण का प्रमाण अन्य निविदा दस्तावेजों सहित बैंक के अनुमोदित ई-निविदा पोर्टल पर अपलोड किया जाए तथा इससे संबन्धित सूचना ईमेल rgehani@rbi.org.in / ajmalmeeraan@rbi.org.in पर भी 23.08.2024 को अपराह्न 02.00 बजे या उससे पहले साझा की जाए। बयाना जमा राशि के बिना प्राप्त हुई सभी निविदाएँ निरस्त की जा सकती हैं।
7.	बोली आरंभ तिथि – ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली प्रस्तुत करने के लिए https://www.mstcecommerce.com/eprocn/rbi पर ई-निविदा के आरंभ की तिथि	12.08.2024 को 10.00 बजे



8	बोली बंद किए जाने की तिथि - ऑनलाइन तकनीकी-वाणिज्यिक बोली और मूल्य बोली प्रस्तुत करने के लिए ई-निविदा के बंद किए जाने की तिथि	23.08.2024 को दोपहर 02:00 बजे
9	निविदा के भाग-I खोलने की तिथि और समय	23.08.2024 को दोपहर 04:00 बजे
10	भाग-II मूल्य बोली खोलने की तिथि	निविदा के भाग II के पात्र बोलीदाताओं को यथासमय सूचित किया जाएगा।

नोट: फर्मों को एमएसटीसी भुगतान गेटवे को अनिवार्य अंतरण शुल्क का भुगतान एमएसटीसी लिमिटेड के पक्ष में करना होगा।



**RESERVE BANK OF INDIA
Premises Department
Central Office Building**

(Techno Commercial Bid)

**Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in
Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai.**

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Reserve Bank of India
Premises Department
Notice inviting
e-Tender
(Only through MSTC e-procurement portal)

Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai.

1. e-Tender in two parts is invited from eligible empaneled vendors/contractors for "Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai.". The estimated cost of the work is ₹ 38.83 Lakh and is to be completed within 100 days from the 14th day of award of work.

2. A pre-bid meeting (off-line mode) of the intending bidders will be held on **09.08.2024, 2024** at 11:30 AM in Premises department, Central Office Building, Reserve Bank of India, Fort, Mumbai. The duly filled in Tender documents shall be uploaded on MSTC site till **03:00 PM on 19.07.2024** .

3. Tender documents will be available at MSTC website i.e., www.mstcecommerce.com on July 19, 2024. This e-Tender needs to be mandatorily filled up / online submission through MSTC website i.e., www.mstcecommerce.com. Deadline for filing up and submitting the e-Tender is by **2:00 p.m. on August 23, 2024**. Part I of the e-Tender will be opened at 4:00 PM on August 23, 2024. Detailed guidelines on submission of the e-Tender by the firms have been mentioned in [Annexure-1](#) following the Schedule of Tender (SOT). After scrutiny of part I of the e-Tender document along with the supporting documents, if any of the firms not found to possess the required eligibility, their e-Tenders will not be accepted by the Bank for further processing.

4. Filled and signed Tender documents in prescribed form shall be uploaded on MSTC website. Part- I of the Tender will contain the Bank's standard technical and commercial conditions for the proposed work and Bidders' covering letter. However, an EMD of ₹ **77,660/-** in the form of NEFT transfer (**The bank details for NEFT: Beneficiary name: Reserve Bank of India, IFSC: RBIS0COD001** (Numeric Zero at 5th, 9th and 10th place from left) ; A/c no. **41861403873**) or a demand draft favoring Reserve Bank of India payable at Mumbai needs to be submitted in person to Premises Dept. Reserve Bank of India, Central Office Building, Shahid Bhagat Singh Road, Fort, Mumbai- 400001, before 02:00 p.m. on August 23, 2024. Demand draft should be submitted in sealed cover super scribed "EMD for Tender of "Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai" Part-II (Price bid) of the eligible Bidders shall be opened on a subsequent date which will be intimated to the eligible Bidders in advance.

5. The applicants/Bidders must upload the following documents on MSTC portal- All annexures and certificate mentioned in the Tender.

6. Any amendments / corrigendum to the Tender, if any, issued in future will only be notified on the RBI Website and MSTC Website as given above.

7. All information submitted in response to this Tender shall be the property of Reserve Bank of India and it shall be free.

8. The Bank is not bound to accept the lowest e-Tender and reserves the right to accept either in full or in part any e-Tender. The Bank also reserves the right to reject all the e-Tenders without assigning any reason thereof.

Place: Mumbai

Date: -----,2024

Chief General Manager - in - charge
Premises Department
Reserve Bank of India
Central office Building
Mumbai

Important information

i) E-tender No.	RBI / PD-Central Office Departments /Others/8/24-25/ET/232
ii) Name of work	Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai.
iii) Mode of Tender	<ul style="list-style-type: none">e-Procurement System (Online Part I and Part II - Price Bid through https://www.mstcecommerce.com/eprocn/rbi).Guidelines for e-tender has been provided.
iv) Date of NIT available to parties to download	15.00 Hrs on 19/07/2024
v) Estimated cost	₹ 38.83 Lakhs(Inclusive of GST)
vi) Earnest Money Deposit	₹ 77,660/-
vii) Last date of submission of EMD.	Till 14.00 Hrs on 23/08/2024
viii) Date of starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at https://www.mstcecommerce.com/eprocn/rbi	10.00 Hrs on 12/08/2024
ix) Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid.	14:00 Hrs on 23/08/2024
x) Date & time of opening of Tender	<ul style="list-style-type: none">Part I of the tender shall be opened at 16:00 Hrs on 23/08/2024Part II (Price Bid) of the tender of the qualified bidders shall be opened on a subsequent date which shall be communicated to the qualified bidders.
xi) Transaction Fee	Payment of Transaction Fee as mentioned in the MSTC portal through MSTC payment gateway / NEFT / RTGS in favour of MSTC Limited.

2.Guidelines for e-Procurement

Bidders are requested to read and understand the terms & conditions of this tender before submitting their online e tender.

Process of e-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. This submission of bids shall be done over the internet. The Vendor shall possess a valid Class III signing and encryption type digital signature certificate. Vendors are to make their own arrangement for bidding from a computer connected with Internet. MSTC is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature). Vendors are required to register themselves online with <https://www.mstcecommerce.com/eprocn> → Register (Filling up details and creating own user id and password) → Submit. Please follow the 'Registration Guide' available in the Registration link before proceeding. The e-mail and Mobile number shall be OTP verified. Vendors will receive a system generated mail confirming the registration in their email which has been provided during filling the registration form. The Vendors shall have to subscribe to the buyers and categories in order to receive system generated mails. In order to subscribe, a vendor has to login and click on 'My Subscription' followed by 'Add Subscription'. On successful subscription, a system generated mail shall be forwarded to the vendor. Please follow the guide for 'Subscription' of 'Download Guides' available in the Dashboard before proceeding. In case of any clarification, please contact MSTC/RBI, Premises Department, CO, Mumbai (before the scheduled time of the e- tender).

B) Contact Persons (RBI - During Office Hours only):

1.Smt Rashmi Gehani (022-22602626 / (rgehani@rbi.org.in)

Contact Persons (MSTC Ltd – During Office Hours only):

1. Mr. Tanmay Sarkar, Deputy Manager – tsarkar@mstcindia.co.in Mobile - 08349894664
2. Mr. Sushil Nale, Asst. Manager – sushil@mstcindia.co.in Mobile-09987758430

3. Ms. Rupali Pandey, Executive- rpandey@mstcindia.co.in Mobile- 09458704037
4. Mr. Tejas V, Executive tejasv@mstcindia.co.in Ph-022 22822789 Google hangout ID- (for text chat)- mstceproc@gmail.com
5. Technical support staff – 022-22870471

C) System Requirements:

1. Windows 7 or above Operating System
2. Please note that following settings are required for use of MSTC E-procurement Portal (shown below), which the portal itself guides the user to do, upon opening the page. Once the settings are done, user (Buyer/Seller/Admin) can access the portal without any issue. System Requirement:
 - a. Windows 7 or above Operating System
 - b. Microsoft Edge/Chrome/Mozilla Firefox
 - c. Signing & encryption type class III digital signature
 - d. Java 1.8 or above
 - e. Local system admin rights a. Note: do not run as “run as administrator”. b. Must not ask for any username or password while installation
 - f. On opening URL <https://www.mstcecommerce.com/eprocn/>, system will check for settings and prompt user for action to correct the settings.
 - g. PKI application 32 bit to be installed if you have 32-bit java installed or PKI application 64 bit to be installed if you have 64 bit java installed.
 - h. Once all the settings are done, the system check dialog box will disappear and user can login to the portal.

D) Bidding in e-tender:

- a) The process involves Electronic Bidding for submission of Bid.
- b) The bidder(s) can submit their Bid through internet in MSTC Website <https://www.mstcecommerce.com/eprocn/>.
- c) The NIT/ Documents shall be available for download in the event catalogue available under ‘Event Details’ of the Event.
- d) Please follow the guides for Registration available in the link https://www.mstcecommerce.com/eprocn/admin/registration/vendor_registration.jsp#ste p-1 and other guides ‘Subscription’, ‘Payment’, ‘Bidding’, ‘View/ Download Reports’ and ‘Upload encryption public key’ ‘Uploading encryption public key’ and ‘Bidding’ under ‘Download Guides’ available in the Dashboard before proceeding to submit bid.

- e) The bidders may upload the bidding related documents in the link 'My Documents'. The documents uploaded here shall be available for attaching with this event in the Bid Floor.
- f) In order to submit bid, a vendor has to go to 'Events' from the menu and select 'Bid Floor'. The vendor has to select the buyer 'Buyer' from the buyer list in order to view the live events list. The correct event has to be selected from the event list for participation. A vendor has to submit 'Event wise bid details' that may consist of 'PQR'/'Common Terms' / 'Document Attach'. A vendor has to save the PQR/Common Terms / attach documents by clicking the respective buttons. Once the event specific bids are saved, the status is updated in 'Event specific bid status' and the 'Item specific bid' button appears on the bid floor. Thereafter vendor has to save lot specific technical bid/ price bid. A vendor has to click button under 'Technical Cover' in order to save the technical bid for specific lots. Once the technical bid is saved, the 'Price Cover' button appears on the screen for respective lots. Once price bid is saved, the vendor has to click on 'Final Submit'. On final submission of bid, the status of the bid submission shall display 'Bid submitted' under 'Item specific bid status '. A vendor shall receive system generated mail.
- g) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- h) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- i) The e-tender floor shall remain open from the pre-announced date & time and for the duration mentioned above.
- j) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by Buyer will form a binding contract between Buyer and the Bidder.
- k) It is mandatory that all the bids are submitted with digital signature certificate otherwise the same will not be accepted by the system.
- l) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.

- m) No deviation of the terms and conditions of the tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the tender.
- n) Unit of Measure (UOM) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.
- o) Payment of Applicable Transaction Fee should be paid in favour of MSTC Limited through the "Transaction fee Payment" link available in your login. NOTE: The bidders should submit the transaction fee well in advance before the last date of submission of tender as they will be activated for bid submission only after receipt of transaction fee by MSTC.
- p) Bidder(s) are advised to make remittance of tender fee and EMD if any to Premises Department, CO, Reserve Bank of India, Mumbai as advised in the NIT.
- q) All notices and correspondence to the bidder(s) shall be sent by email only during the process, up to the finalization of tender by 'Buyer'. Hence the bidders are required to ensure that their official email ID provided is valid and updated at the stage of registration of vendor with MSTC (i.e. Service Provider). Bidders are also requested to ensure validity of their DSCs (Digital Signature Certificates).
- r) There is no provision to take out the list of parties downloading the tender document from the web site mentioned in NIT. As such, bidders are requested to see the website once again before the due date of tender opening to ensure that they have not missed any corrigendum uploaded against the said tender after downloading the tender document. The responsibility of downloading the related corrigenda, if any, will be that of the bidders only.
- s) No separate intimation in respect of corrigendum to this NIT (if any) will be sent to tenderer(s) who have downloaded the documents from web site.
- t) E-Tender cannot be accessed after the due date and time mentioned in NIT.
- u) Bidder(s) need to deposit/submit necessary EMD and Transaction fee separately for the e-Tender. Transaction fees is non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by Premises Department, CO, RBI, Mumbai after award of work. EMD of the successful bidder will be refunded after receipt of Security Deposit for the same.

- v) The bidder(s) who have submitted the above fees can only submit their Technical Bids and Price Bid through internet in MSTC website <https://www.mstcecommerce.com/eprocn>.
- w) Any order resulting from this e-tender shall be governed by the terms and conditions mentioned therein.
- x) No deviation to the terms & conditions are allowed.
- y) Buyer has the right to cancel this e-tender or extend the due date of receipt of bid(s) without assigning any reason thereof.
- z) The online tender should be submitted strictly as per the terms and conditions and procedures laid down on the website <https://www.mstcecommerce.com/eprocn> of MSTC Ltd.
- aa) The bidders should upload all the documents required (if any) as per terms of NIT. Any other document uploaded which is not required as per the terms of the NIT shall not be considered.
- bb) The bid will be evaluated based on the filled-in Price bid formats.
- cc) Canvassing in any form in connection with the Tender is strictly prohibited and the bids submitted by the bidders who resort to canvassing are liable to be rejected.

3. Form of Tender

To,
Chief General Manager I/C
Premises Department
Central Office Department
Reserve Bank of India
Mumbai.

Madam,

Having examined the Specifications, scope of work and Schedule of Quantities relating to the works specified in the Memorandum hereinafter set out and having visited and examined the site of the works specified in the said Memorandum and having acquired the requisite information relating thereto as affecting the tender, I/we hereby offer to execute the works specified in the said Memorandum within the time specified in the said Memorandum at the rates mentioned in the Schedule of Quantities and in accordance in all respects with the Specifications, The instruction in writing referred to in Conditions of Tender, The Articles of Agreement, Special Conditions, Schedule of Quantities and Conditions of Contract and with such materials as are provided for, by and in all other respects in accordance with such conditions so far as they may be applicable.

MEMORANDUM

(a)	Name of the work:	Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai
(b)	Time allowed for completion of the work.	100 days from the 14th day after date of issue of work order.
(c)	Estimated Cost of the work	₹ 38.83 Lakh (inclusive of GST)
(d)	Earnest Money Deposit	EMD of ₹ 77,660/- in the form of Demand Draft drawn in favour of Reserve Bank of India, of a Scheduled Bank or Bank Guarantee as per proforma annexed hereto shall be deposited in original at the office of tender inviting authority on or before 14.00 PM of 23/08/2024 and EMD can also be remitted to Reserve Bank of India Account on or before 14:00 PM of 23/08/2024 . The account details for NEFT transactions are as under:

		Beneficiary Name- Reserve Bank of India IFSC: RBIS0COD001 Account No: 41861403873 Proof of remittance indicating transaction number and other details shall be uploaded on Bank's approved e-tender portal along with other tender documents.
(e)	Performance Guarantee	Bank Guarantee from any Scheduled Bank for an amount equal to 5% of the Contract Amount
(f)	Retention money	5% from each bill.
(g)	Clarifications and pre-Bid Meeting	On 09/08/2024
(h)	Bid validity	Three months from the date of opening of part I of tender.

I / We have deposited a sum of **₹ 77,660/-** as earnest money with Reserve Bank of India, which amount will not bear any interest. Should I / We fail to execute the contract when called upon to do so or fail to adhere to any of the condition given in tender, I / We do hereby agree that this sum shall be forfeited by me / us to the Reserve Bank of India.

I/We agree to,

- Should this tender be accepted, I / we hereby agree to abide by and fulfil the terms and provisions of the said conditions of the contract annexed here so far as they may be applicable or in default thereof to forfeit and pay to the Reserve Bank of India, the amount mentioned in the said conditions.

2. Our Bankers are: (Full Address)

(i)	
(ii)	

3. Names of Partners of our firm are:

(i)	
(ii)	

Name of the Partner of the firm Authorized to sign	
Or	
Name of person having Power of Attorney to sign the Contract (Certified copy of the Power of Attorney should be attached).	

Yours faithfully,

Signature of Contractor:

Signature, Name and Addresses of Witnesses:

01.-----

02.-----

4. Articles of Agreement (Proforma)

ARTICLES OF AGREEMENT made on the _____ day of _____, between the Reserve Bank of India (hereinafter called: the "Employer") of the one part and _____ (Hereinafter called "the Contractor") of the other part.

WHEREAS the Employer is desirous of..... and Bills of Quantities showing and describing the work to be done to be prepared by or under the direction of Reserve Bank of India.

AND WHEREAS the said specifications and the schedule of Quantities have been signed by or on behalf of the parties hereto.

AND WHEREAS the Contractor has agreed to execute upon and subject to the conditions set forth in the conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively herein after referred to as "the said Conditions") the work shown upon / described in the said Specification and include in the Schedule of Quantities at the respective rates therein set forth amounting the sum as therein arrived or such other sum as shall become payable there under (hereinafter referred to as " the said contract amount").

NOW IT IS HEREBY AGREED AS FOLLOWS:

1) In consideration of the said Contract Amount to be paid at the times and in the manner set forth in the said Conditions, the Contractor will upon and subject to the conditions annexed carry out and complete the Work shown upon the Contract and described by or referred to in the schedule of Quantities and in the said conditions.

2) The Employer will pay the Contractor the said contract Amount, or such sum as shall become payable, at the times and in the manner specified in the said conditions.

3) The said Conditions and Appendix thereto and the correspondence attached hereto shall be read and construed as forming part of this Agreement and the parties hereto shall respectively abide by, submit themselves to the said conditions and the correspondence and perform the agreement on their part respectively in the said Conditions and the correspondence contained.

4) The original tender documents mentioned herein shall form the basis of this contract.

5) This contract is neither a fixed Lump sum Contract nor a Piece Work Contract, but it is an item rate Contract for the complete work to be paid for according to actual as provided in the said Conditions.

6) The Employer reserve to itself the right of altering the items to be executed by adding to or omitting any items without prejudice to this contract. However, the Contractor shall not be entitled to any payment for the works done exceeding the Tender quantities unless specifically approved in writing by the Bank's Authorities.

7) All payment by the Employer under this contract will be made only at Mumbai.

8) All disputes arising out of or in any way connected with this Agreement shall be deemed to have arisen at Mumbai and only Courts in Mumbai shall have the jurisdiction to determine the same.

9) That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor.

IN WITNESS WHEREOF the Employer and the Contractor have set their respective hands to these present and two duplicates hereof the day and year first hereinabove written. (If the Contractor is a partnership or an individual).

IN WITNESS WHEREOF the Employer has set its hands to these present through its duly authorised officials and the Contractor has caused its common seal to be affixed hereunto and the said two duplicates/has caused these present and the said two duplicates hereof to be executed on its behalf. The day and year first hereinabove written. (If the Contractor is a Company).

Signature Clause:

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of

Shri

(Name & Designation)

In the presence of:

1. _____

Address: _____

2) _____

Address: _____

SIGNED AND DELIVERED by

If the party is a partnership firm or
an individual should be signed
by all or on behalf of all the partners

The presence of:

1) _____

Address: _____

2) _____

Address: _____

Witnesses

The COMMON SEAL OF _____

Was hereunto affixed pursuant to the
Resolutions passed by its Board of
Directors at the meeting held on
in the presence of:

1) _____

2) _____

Director, who have signed these
Presents in token thereof in the presence of:

If the Contractor signs under common seal,
the signature clause should tally with the
sealing clause in the Articles of Association.

1) _____

2) _____

SIGNED AND DELIVERED by the
the

If the Contractor is signing by

hand of Power of Attorney, whether a company or an individual.

Contractor by the hand of

Shri _____

and duly constituted attorney.

5. Instructions to Bidders

E-tenders comprising duly filled in Part I (Techno-Commercial Bid) and Part II (Price Bid) of the tender should be uploaded in MSTC website under RBI Portal for the work of **Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai** not later than **14.00 Hrs on 23/08/2024**.

1. The Bank discourages stipulation of any additional conditions by the tenderers. However, in case the tenderers wish to include any condition, it shall be addressed as a special remark. The condition(s), if any, will be examined and after discussions with all the tenderers, the conditions that are acceptable to the Bank will be intimated to the tenderers.
2. Part I (Techno-Commercial Bid) of the tender shall be opened at **16:00 Hrs on 23/08/2024 (On approval)** and Part II (Price Bid) of the tender shall be opened on a subsequent date, after scrutiny of Part I tender, which shall be communicated to the qualified bidders.
3. Tenders shall remain valid for acceptance by the Bank for a period of three months from the date of opening of Part I of the tender which period may be extended by mutual agreement and the bidder shall not cancel or withdraw the tender during this period.
4. Digital Signatures may be used to submit the tender in token of his / their acquainted himself / themselves with the General Conditions of Contract, Specifications and Special Conditions etc as laid down.
5. If any of the document is missing, the tender may be considered invalid by the Bank at its discretion. No advice of any change in rate or conditions after opening of the tender will be entertained.
6. The vendors shall pay the transaction fee vide the procedures listed in '**Guidelines for e-procurement**'.
7. Transaction fee is non-refundable. A vendor will not have the access to online e-tender without making the payment towards transaction fee.

- 8. The firm shall comply with all the requirements related to labour laws, minimum wage prescribed by the Government etc. and all rules and regulations etc. of the Government. Rates quoted by the firm should comply with the minimum wages prescribed by the Government from time to time.**
9. The Reserve Bank of India does not bind itself to accept, the lowest or any tender and reserve to itself the right to accept or reject any or all the tenders, either in whole or in part, without assigning any reasons for doing so. The Earnest Money Deposit will be refunded to the bidder, if his / their tender is not accepted by the Bank, but without any interest. Under no circumstance Earnest Money Deposit will be accepted in the form of fixed deposit receipt of Bank or Insurance Guarantee or cheque.
10. Performance Bank guarantee shall be obtained prior to refunding EMD deposited by the successful tenderer, after the work has been awarded.
11. Performance Bank Guarantee of 5% of Contract Value, valid upto execution of work+ Defect Liability Period + 60 Days, will be obtained from the successful tenderer for the execution and due fulfilment of the contractor and shall be released without any interest on issue of “ Virtual Completion Certificate” by the Bank’s Engineer.
12. The successful tenderer shall indemnify the Employer against all risk by obtaining and keeping in force / currency throughout the Contract Period, necessary Insurance Policies of appropriate value including Contractors All Risk Policy, Workmen Compensation Policy, and third-Party Liability Policy etc. from an Insurance Company. Reserve Bank of India shall appear as first party in the insurance policies.
13. On receipt of intimation from the Bank of acceptance of his / their tender, the successful bidder shall be bound to implement the contract and within fourteen days thereof the successful bidder shall sign an agreement in accordance with the draft agreement and the Schedule of Conditions but the written acceptance by the Reserve Bank of India of a tender will constitute a binding contract between the Reserve Bank of India and the person so tendering, whether such formal agreement is or is not subsequently executed.
14. In addition to the Performance Bank Guarantee/Security Deposit, as a further security for the due fulfilment of the contract by the Contractor, 5% of the value of the work done will be deducted by the Employer from each payment to be made to the Contractors towards Retention Money. This Retention Money to be

deducted plus Performance Bank Guarantee/Security Deposit will be termed as 'Total Security Deposit'. On the Bank's Engineers issuing a certificate of Virtual Completion of the works, Performance Bank Guarantee/Security Deposit will be released and balance of Total Security Deposit, i.e. Retention Money, will be released by the Employer after successful completion of the Defect Liability Period including rectification of the defects observed during the Defects Liability Period. The amounts retained by the Employer shall not bear any interest.

15. As soon as the contract is awarded, a suitable programme of work, preferably in the form of Bar chart/project diagram shall be submitted depicting the planned completion of different stages of work.
16. The Contractor shall carry out all the works strictly in accordance with specifications in the tender.
17. A schedule of probable quantities in respect of each work and specifications accompany these documents. The schedule of probable quantities is liable to alteration by omissions, deductions, or additions at the discretion of the Bank.
18. The bidder must obtain for himself on his own responsibility and at his own expenses all the information which may be necessary for the purpose of making a tender and for entering into a contract and must inspect the site of the work and acquaint himself with all local conditions, means of access to the work, nature of the work and all matters appertaining thereto.
19. The Contractor should note that unless otherwise stated the tender is strictly on item rate basis and his attention is drawn to the fact that rates for each and every item should be correct, workable, and self-supporting. The quantities in the Schedule of Quantities approximately indicate the total extent of work but may vary to any extent and may even be omitted thus altering the aggregate value of the contract. However, during the actual execution of work if the quantities of any of the items of work exceeds by more than 25 % of the tender quantities, the quantities of such items executed, by the authority of Bank's Engineer, in excess of 25% of the tender quantity shall be considered as an extra item of work for which the contractors shall submit fresh rates supported by rate analysis worked on the actual cost basis plus 15% towards establishment charges, contractors over heads and profit. The rates for all such items of work, being current ones, will not be eligible for price adjustments due to increase or decrease in prices of materials and labour rates as per escalation formula, if any given in the tender. If any of the items of work is omitted from the accepted tender at the sole discretion of the Bank, the contractor shall not be entitled to any claim on this account

20. Time allowed for carrying out the work is One Hundred Days which shall be strictly observed by the tenderer and it shall be reckoned from the **fourteenth** day of written order to commence the work is issued. The work shall throughout the stipulated period of the contract be proceeded with all due diligence and if the contractor fails to complete the work within the specified period, he shall be liable to pay compensation at the rate of **0.25% per week of Contract amount with a cap of 10% of the contract amount** as liquidated damages.
21. The Contractor shall not be entitled to any compensation for any loss suffered by him on account of delays in commencing or executing the work, whatever the cause of delays may be, including delays arising out of modifications to the work entrusted to him or in any sub-contract connected therewith or delays in awarding contracts for other trades of the project or in commencement or completion of such works or in procuring government controlled building materials for construction purpose or for any other reason whatsoever and the Employer shall not be liable for any claim in respect thereof. The Employer does not accept liability for any sum besides the tender amount, subject to such variations as are provided for herein.
22. The successful tenderer is bound to carry out any or all items of work necessary for the completion of the job even though such items are not included in the quantities and rates. The Employer will issue schedule of Instructions in respect of such additional items and their quantities in writing.
23. The successful tenderer must co-operate with other contractor(s) appointed by the Employer so that the work shall proceed smoothly with the least possible delay and to the satisfaction of the Engineer.
24. Any defect or fault which may appear during 12 months from the date of virtual completion of work / or supply and installation in full as specified under the contract, arising in the opinion of the Bank's Engineer from materials or workmanship not in accordance with the contract, shall upon the directions in writing of the Bank's Engineer, and within such reasonable time as shall be specified therein, be amended and made good by the contractor at his own cost and in case of default the Bank may employ and pay other persons to amend and make good such defects / faults and damages, loss and expenses consequent there upon or incidental thereto shall be made good and borne by the contractor and such damages, loss and expenses shall be recoverable from him by the Bank, or may be deducted by the Bank upon the Bank's Engineers' certificate in writing from any money due or that may become due to the contractor. The contractor/supplier shall remain liable under the provisions of this clause notwithstanding the signing by the Bank's Engineer any certificate or passing of any accounts.
25. Time is the essence of the contract. The entire work is to be completed within a period of One Hundred Days and it shall be reckoned from the **fourteenth** day of written order to commence the work is issued. The Contractor is advised to visit the site and get himself fully acquainted with the general and local site conditions, handling, storage etc. prior to quoting the tender. The material required for the

work will have to be delivered and executed at the Bank's Central Office Building, Fort, Mumbai.

26. Wherever the basic rate for the material is specified, the contractor should furnish to the Bank for verification of all the paid bills. The purchased rate shall be got approved from the Bank before purchasing. The adjustment in price shall be made only on measured quantity. Wherever basic rates are stipulated for the items in the tender, no profit will be paid/deducted on account of difference in the rates. However, all the basic rates shall be of exclusive of all taxes viz. excise duty, octroi, GST and all other taxes by local authorities/ Government. The rate quoted shall include transportation to site, sorting and handling, lifting etc.
27. The contractor should quote rates in the Schedule of Quantities considering all the conditions mentioned above and elsewhere in the tender.
28. Validity of quoted rates shall be 03 (three) months from the date of opening of Part I of tenders.
29. **INSURANCE in respect of damage to person and property**: The contractor shall be responsible for all injury to persons, animals, or things and for all damage to property which may arise from any factor omission on the part of the Contractor or any of their employees. The liability under this clause shall be held to include inter-alia, any damage to structures whether immediately adjacent to the works or otherwise, any damage to roads, streets, footpaths, bridges as well as all damage caused to the building and other structures and works forming the subject matter of this contract. The contractor shall also be responsible for any damage caused to the buildings and other structures and works forming the subject matter of this contract due to rain, wind, frost or other in clemencies of weather. The contractor shall indemnify and keep indemnified the Employer and hold him harmless in respect of all and any loss and expenses arising from any such injury or damage to persons or property as aforesaid and also against any claim made in respect of injury or damage, whether under any statute or otherwise and also in respect of any award or compensation or damage consequent upon such claims. The Contractor shall, at his own expense, effect and maintain till issue of the completion certificate under this contract, with an insurance company approved by the Employer, an All Risks Policy for Insurance for the full amount of the contract including fire and earthquake risk in the joint names of the Employer and the Contractor (the name of the former (RBI) being placed first in the policy) against all risks as per the standard all risk policy for Contractors and deposit such policy or policies with the Employer before commencing the works. The Contractor shall reinstate all damage of every sort mentioned in this clause so as to do delivery of the whole of the works complete and perfect in every respect and so as to make good or otherwise satisfy all claims for damage to property or third parties.

The Contractor shall also indemnify and keep indemnified the Employer against all claims which may be made against the employer by any person in respect of anything which may arise in respect of the works or in consequence thereof and shall at his own expense, effect and maintain a "Workman Compensation Policy" until the completion of the contract, with an Insurance Company approved by the Employer a policy of Insurance in the joint names of the Employer and the Contractor (name of the former (RBI) being placed first in the policy) against such risks and deposit such policy or policies before commencement of the works. The contractor shall provide insurance on the day of commencement of work. The minimum limit of the coverage under the policy shall be Rs. 2 Lakhs per person for any one accident or occurrence and Rs 5 lakhs in respect of damage to property for any one accident or occurrence, subject to an overall ceiling of Rs. 10 lakhs.

The contractor shall also indemnify the employer against all claims which may be made upon the employer whether under the workmen compensation act or any other statute in force, during the currency of this contract or at common law in respect of an employee of the contractor or the subcontractor and shall be at his own expense effect and maintain until the completion of the contract with an insurance company approved by the employer a policy of insurance against such risks and deposit such policy or policies with the employer from time to time during the currency of this contract. In default of the contractor ensuring as provided above, the employer may so ensure and may deduct the premiums paid from any money due or which may become due to the contractor.

The contractor shall indemnify the Employer against all risk by obtaining and keeping in force / currency throughout the Contract Period, necessary Insurance Policies of appropriate value.

The contractor shall be responsible for any liability which may not be covered by the insurance policies referred to above and also for all other damages to any person, animal or defective carrying out of this contract, whatever, may be the reasons due to which the damage shall have been caused.

The contractor shall also indemnify and keep indemnified the employer against all and any costs, charges or expenses arising out of any claim or proceedings relating to the works and also in respect of any award of damage or compensation arising there from. Without prejudice to the other rights of the employers against Contractors in respect of such default, the employer shall be entitled to deduct from any sums payable to the contractor the amount of any damages, compensations costs, charges and other expenses paid by the employer and which are payable by the contractor under this clause. The Contractor shall upon settlement by the insurer of any claim made against the insurer pursuant to a policy taken under this clause proceed with due diligence to rebuild or repair the works destroyed or damaged. In this event all the money received from the insurer in respect of such damage shall be paid to the contractor and the contractor shall not be entitled to any further payment in respect of the expenditure incurred for rebuilding or repairing of the materials or goods destroyed or damaged.

30. The rates quoted in the tender shall include all charges before commencement as well as after completion, tools, equipment, (Water and electricity may be made available at the available sources within the Bank's Premises. However, conveying the same to required location(s) including required plumbing / electrical pipes / cables / wires, fittings / fixtures, switch board etc. shall be at the risk & cost of the contractor) and make good all matters and things disturbed during the execution of work and to the satisfaction of the Bank's Engineer.
31. The rates quoted shall be inclusive of duties, transport, packing, forwarding, insurance etc. and shall be for the complete work duly installed and commissioned at site. The prices quoted shall remain firm for the entire period of contract and shall not be subjected to any variations in the foreign exchange or variations of any other taxes, levies, duties etc. No import license will be furnished by the Bank. The tenderers shall make their own arrangement for import of any part or components, if any, required for completion of the work. Tenderer should have GST registration number. **Tenderers shall quote GST in the respective rows/columns of each item as per the MSTC portal. Tender will be treated as incomplete and liable for rejection if GST is not filled up properly. No correspondence in this regard in the form of letter, e-mail will be entertained after the close of online tender. The Bank is not responsible for payment of GST for the service rendered by the contractor.** It is the responsibility of the contractor to pay the GST to the tax authority. The contract value will also be subject to TDS / TCS / TDS under G.S.T / Withholding Tax / any other tax, as per statutes.
32. The Contractor must bear in mind that all the works shall be carried out strictly in accordance with the Specifications in compliance of the requirements of the local Municipal and State / Central Government authorities time to time and to the requirements of the Bank and no deviation on any account will be permitted unless otherwise they are given in writing by the Bank.
33. The successful tenderer should make his own arrangement to obtain all materials time to time required for the work.
34. The Contractor shall strictly comply with the provisions in the Safety & Fire Safety Codes annexed hereto. The contractor shall strictly follow the security rules and regulations as per the Bank's norms.
35. The work may be taken up in the phase manner due to convenience of staff and subject to availability of site. (The rates quoted shall be firm during the period of the contract and may be extended or terminated (before the specified period) subject to COVID situation). The work shall be carried out on Saturday / Sunday / Holiday, before / after office hours without any extra cost. The person deputed by the bidder should not suffer from any infection disease like Covid 19 and should be able bodies person.

36. The contractor / agency shall be solely responsible for full compliance with the provisions of “the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013”. In case of any complaint of sexual harassment against its employee within the premises of the Bank, the complaint will be filed before the Internal Complaints Committee constituted by the Contractor / Agency and the Contractor / Agency shall ensure appropriate action under the said Act in respect of the complaint.

Any complaint of sexual harassment from any aggrieved employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaint Committee constituted by the Bank.

The contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employees of the contractor, for instance any monetary relief to the Bank’s employee, if sexual violence by the employee of the contractor is proved.

The contractor shall be responsible for educating its employees about prevention of sexual harassment at workplace and related issues.

The contractor shall provide a complete and updated list of its employees who are deployed within the Bank’s premises.

37. Termination of Contract by the Employer: If the contractor being an individual or a firm commits any “act of insolvency”, or shall be adjudged an Insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee or the Liquidator in such acts of insolvency or winding up, as the case may be, shall be unable within seven days after notice of him requiring him to do so, to show to the reasonable satisfaction of the Bank’s Engineer that he is able to carry out and fulfil the contract and to give security therefore, if so required by the Bank’s Engineer.

Or

if the contractor (when and individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the contractor.

Or

Shall suffer any payment under this contract to be attached by or on behalf of any of the creditors of the contractor.

Or

Shall assign or sublet this contract without the consent in writing of the Employer first-hand and obtained.

Or

Shall charge or encumber this contract or any payments due or which may become due to the contractor hereunder.

Or

if the Bank’s Engineer shall clarify in writing to the Employer that the contractor-

(i) Has abandoned the contract, or

- (ii) Has failed to commence the works, or has without any lawful excuse under these conditions suspended the progress of the works for fourteen days after receiving from the Employer notice to proceed or
- (iii) Has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) Has failed to remove materials from the site or to pull down and replace work for seven days after receiving from the Employer's written notice that the said materials or work were condemned and rejected by the Bank's Engineer under these conditions, or
- (v) Has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this contract to be observed and performed by the contractor for seven days after written notice shall have been given to the contractor requiring the contractor to observe or perform the same. Then and in any of the said case the Employer may, notwithstanding any previous waiver, after giving seven days' notice in writing to the contractor, determine the contract, but without thereby affecting the powers of the Bank's Engineer or the obligations and liabilities of the contractor, the whole of which shall continue in force as fully as if the contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the contractor. And further, the Employer by his agents or servants may enter upon and take possession of the works and all plants, tools, scaffoldings, sheds, machinery steam and other power utensils and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his own servants and workers in carrying on and completing the works or by employing any other contractor or other person or persons to complete the works, and the contractor shall not in any way interrupt or do any act, matter or thing to prevent or hinder such other contractor or other person or persons employed for completing and finishing or using the material and plant for the works. When the works shall be completed or as soon thereafter as convenient the Bank's Engineer shall give a notice in writing to the contractor to remove his surplus materials and plant, and should the contractor fail to do so within a period of fourteen days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the contractor for the net amount realized. The Bank's Engineer shall thereafter ascertain and certify in writing under his what (if anything) shall be due or payable to or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and expense or loss which the employer shall have been put to in procuring the works to be completed and the amount, if any, owing to the contractor and the amount which shall be so certified shall thereupon be paid by the Employer to the contractor or by the contractor to the Employer, as the case may be, and the Certificate of the Bank's Engineer shall be final and conclusive between the parties.
- (vi) Failure by the Bidder to meet deadlines for performance of services or failing to meet the standards required by the Bank in the performing of services.

(vii)Change of ownership of the business of the Bidder.

38. **Termination of contract by contractor** : If this payment of the amount payable by the employer under certificate of the Bank's Engineer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the contractor to the employer, or if the employer interferes with or obstructs the issue of any such certificate, or if the employer shall repudiate the contract, or if the works be stopped for three months under the order of the employer or by any injunction of other order of any court of Law, then and in any of the said cases the contractor shall be in liberty to determine the contract by notice in writing to the employer, and he shall be entitled to recover from the employer, payment for all works executed and for any loss he may sustain upon any plant or materials supplied or purchased or prepared for the purpose of the contract.

I / We hereby declare that I / we have read and understood the above instructions for guidance of tenderers.

Date:

Signature of tenderer with seal.

Place:

Name and Address:

SAFETY CODE

1. There shall be maintained in a readily available place, First Aid appliance including adequate supply of sterilized dressings and cotton wool.
2. An injured person shall be taken to a public hospital without loss of time, in cases where the injury necessitates hospitalization.
3. Suitable and strong scaffolds should be provided for workmen for all works that cannot safely be done from ground / floor.
4. No portable single ladder shall be over 8 meters in length. The width between the side rails shall not be less than 30 cm. (clear) and the distance between two adjacent rungs shall not be more than 30 cm. When a ladder is used an extra mazdoor shall be engaged for holding the ladder.
5. The excavated material shall not be placed within 1.5 meters of the edge of the trench or half of the depth of trench whichever is more. All trenches and excavations shall be provided with necessary fencing and lighting.
6. Every opening in the floor of a building or in a working platform shall be provided with suitable means to prevent the fall of persons or materials by providing suitable fencing or railing whose minimum height shall be one metre.
7. No floor, roof or other part of the structure shall be so overloaded with debris or materials as to render it unsafe.
8. Workers employed on mixing and handling material / chemicals etc shall be provided with protective footwear and rubber hand gloves.
9. Safety belts shall be provided by the contractor and used by the workmen while working from height of more than 3 metres from ground level.
10. No paint / chemicals containing lead products shall be used except in the form of paste or readymade paint.

11. Suitable PPE kits, facemasks, hand gloves, boots, etc should be supplied for use by the workers when the chemical is applied using spray guns.
12. Overalls shall be supplied by the Contractor to the painters and adequate facilities shall be provided to enable the working painters to wash during the periods of cessation of work.
13. Hoisting machines and tackles used in the works, including their attachments, anchorage and supports shall be in perfect condition.
14. The ropes used in hoisting or lowering material or as means of supervision shall be of durable quality and adequate strength and free from defects.
15. Personal Protection Equipment (PPE) such as face masks, hand gloves, boots, etc shall be provided for the workers at the contractor's cost and the contractor shall ensure that the workers use the same while at work.

Date:

Signature of Contractor with seal

Place:

Name and Address:

FIRE SAFETY CODE

- i. Cutting / drilling machine and other electrically operated equipment used at site shall be plugged into correctly rated electrical outlets.
- ii. Only ISI marked 3 pin plug and other appliances and equipment shall be used.
- iii. Electrical power cables / wires used shall not have any joints and shall be properly rated.
- iv. All electrical appliances i.e., welding, drilling, cutting machine, air compressors etc. shall be safely and securely earthed to prevent leakage current while in operation.
- v. Two buckets of water and sand shall be kept in an easily accessible area on the site.
- vi. Fire extinguishers recommended and issued by fire officers shall be kept on the site.
- vii. Used chemical / paint drums shall be stored in specified store only after closing them properly.
- viii. None of the passages near lift lobby and staircases shall be used for stacking / dumping any kind of materials / waste / debris.
- ix. None of the fire extinguishers shall be removed / shifted from its designated location.
- x. Power supply shall be switched off from the mains when equipment is not in use.
- xi. Any dust / debris generated from the work shall be collected on daily basis, removed from site and stored at the designated place in proper manner.
- xii. Battery operated emergency light / torches shall be provided by the contractor to the workmen while working beyond office hours.
- xiii. All the electrical / mechanical / electromechanical appliance shall be connected to sufficiently rated circuit breakers before tapping to a power source.

Date:

Signature of Contractor with seal

Place:

Name and Address:

List of Material of approved brands to be used in the work

APPROVED MAKES OF MATERIALS

Note:

1. The Contractor shall obtain prior approval from the Engineer-in-charge before placing order for any specific material or engaging any of the specialized agencies. The Contractor shall make a detailed submitted with catalogues and highlighted proposed specifications, as well as full details of the works executed by the specialized agency, as specified.
2. In case of non-availability of the brand specified in the contract the Contractor shall approach Engineer- in charge to acquiring alternate equivalent brand of the material subject to submission of documentary evidence of non - availability of the specified brand. No claim on this account shall be entertained.
3. Wherever applicable only I.S.I. approved first class materials are to be used. In other cases, where I.S.I. specifications/certifications are not available, superior range quality materials are to be used and all the products got approved by the Bank/Interior Designer.
4. All dimensions mentioned for all wooden sections (covered or exposed) are "OUT OF" dimensions unless otherwise stated with planning allowance as per BIS. All site items procured by the Contractor from the manufactures, such as ply, veneer, laminates, wood, Italian marble, vitrified tiles, shall be within the allowable tolerances as specified by the manufacturer.
5. The Toilet Cubical, Acrylic solid surface countertop are to be sourced from the agency approved by the Bank.

LIST OF APPROVED MATERIALS AND SUPPLIERS

Materials for Civil Works

Sr. No.	Item/ Material	<i>Make/ Name of the manufacturer</i>
1.	MDF (Exterior Grade)	Greenply, NUWUD, Duratuff
2.	Laminate sheet	Formica, Greenlam, Decolite, Durian,Aica - Sunmica Merino, Century
3.	Particle board	Indian Plywood Manufacturing Co., NOVAPAN (India)Ltd., Anchor, Decoboard
4.	Commercial Plywood Conforming to IS 303	Century, Uniply, MultiPLY, Green, Anchor, Kit

Sr. No.	Item/ Material	Make/ Name of the manufacturer
5.	Waterproof Plywood Conforming to IS 710:2010 (BWP Marine Plywood)	Century, Uniply, MultiPLY, Green, Anchor, Kit
6.	Marine grade Block Board	Century, Uniply, MultiPLY, Swastik(Kit)
7.	Melamine Finish	Asian Paints, ICI Dulux
8.	Glass	St.Gobain, Indo Asahi, Modiguard Float Glass
9.	HARDWARE FITTINGS	
	a) Hardware for general staff areas	Hettich, Neki, Magnum, Ebco
	b) Hardware for main Glass doors (patch fittings)	Dorma, Enox,
10.	Door Closers	Dorma, Godrej (Heavy duty), Everite
11.	Floor springs	Dorma, Enox
12.	Venetian / Vertical Blinds	Aerolux, MAC, Vista
13.	Aluminum Sections	Indalco, Jindal
14.	Metal Ceilings	Armstrong, DEXUNE, Ecophon
15.	Aluminum perforated ceiling, Acoustic wall panels	Hunter Douglas, Techno Acoustic, Techno T-Grid, Armstrong
16.	Fiber glass wool	UP Twiga, Owens Corning, National Industrial Co
17.	Veneers	Century, Durian, Green, Anchor
18.	Paint	Asian, ICI, Berger, Nerolac, Shalimar
19.	Textured wall paint	Oikos, Asian, Spectrum
20.	Fabrics	As approved by Bank
21.	Whiteboards	Whitemark, Altop, Alkosign
22.	Adhesive for tile fixing	Bal Adhesive, Roffe, Fevicol SH, Araldite or any approved silicon-based adhesive
23.	Textured MDF	Glo, Anchor
24.	Cement	ACC, Ultratech, Gujrat Ambuja

Sr. No.	Item/ Material	<i>Make/ Name of the manufacturer</i>
25.	Wooden flush doors	Anchor, KIT, Kenwood, Green.
26.	Block board	Mysore, Anchor, Century, Green
27.	Anchor Fastener	Hilti, Fischer
28.	Locks/ Mortice locks	Yale, Godrej, Vijayan.
29.	Vitrified tiles	H.R. Johnson, Kajaria, RAK or approved equivalent
30.	Decorative handles	Excellent quality as approved
31.	Hinges	heavy duty brass with stainless steel pin or as described in the tender
32.	Sliding channels	Ebco, Sheraton, Lifestyles Blum Hinges
33.	Glue	Fevicol SH, Araldite or approved silicon-based adhesive
34.	Toilet Cubical	Merino Industries Ltd, Greenlam Industries Ltd, Inner Space or approved equivalent.
35.	Acrylic solid surface	Merino Industries Ltd, Greenlam Industries Ltd, Dupont, Granium, Tranquil, Rauvisio Mineral or approved equivalent
36.	Sanitary/ Plumbing fittings and fixtures	Jaquar, Hindware, Parryware or approved equivalent

Date:

Signature of Contractor with seal

Place:

Name and Address:

Annex and Appendix

Annex 1

PROFORMA OF BANK GUARANTEE FOR EARNEST MONEY DEPOSIT/ BID SECURITY

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

Chief General Manager I/C,
Reserve Bank of India,
Premises Department,
Central Office, Mumbai-400 001

Dear Sir,

Name of Work : Renovation of Gents and Ladies washroom at 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai

Ref.: NIT/Advt.No.

date

WHEREAS

The Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai

(hereinafter called the 'RBI') has invited tenders for the captioned work (hereinafter called "the said tender") on the terms and conditions mentioned in the said tender documents.

It is one of the terms of invitation of tenders that the tenderer shall furnish a Bank Guarantee for a sum of ₹--,-,-/- (Rupees __ only) as Earnest Money Deposit (EMD).

M/s. (Name of the Tenderer/Bidder) _____, (hereinafter called as "the Tenderer/Bidder"), who are our Clients/Constituents intend to submit their tender/ Bid for the said work and have requested us to furnish Bank Guarantee to RBI in respect of the said sum of ₹ --,-,-/- (Rupees __ only) in respect of EMD.

NOW THIS GUARANTEE WITNESSETH

1. We _____ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, assigns that in the event of the RBI coming to the conclusion that the Tenderer have not performed their obligations under the said conditions of the tender or have committed a breach thereof, which conclusion shall be binding on us as well as the said Tenderer; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs.

_____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Earnest Money Deposit for the due performance of the obligations of the Tenderer under the said Conditions, provided, however, that our liability against such sum shall not exceed the sum of Rs. _ (Rupees _ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. _ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Tenderer.

This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said tender and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Tenderer or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Tenderers of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ only).

b) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees _____ only) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients in tendering for the said work or their obligations there under or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force up to _ (four months from the last date of submission of tender) provided that if so desired by the RBI, this

guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ___ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

Yours faithfully,

For and on behalf of _____ Bank.

Authorized Official (with seal)

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).

Annex 2

PROFORMA OF BANK GUARANTEE for PERFORMANCE SECURITY DEPOSIT

(On Non-Judicial Stamp Paper of appropriate value)

Place: _____

Date: _____

Chief General Manager I/C,
Reserve Bank of India,
Premises Department,
Central Office, Mumbai-400 001

Dear Sir,

Name of Work: Renovation of Officer/Gents and Ladies washroom at 8th, 10th and 13th floor 'in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai.

Whereas Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called " the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We __ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. _ (Rupees __ only) or any lower

amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. _____ (Rupees __ only).

2. We also agree to undertake to and confirm that the sum not exceeding Rs. _ (Rupees _____ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.

3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.

4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ only).
- b) Our liability under these presents shall not exceed the sum of Rs. _____ (Rupees _____ only).
- c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.
- d) This guarantee shall remain in force up to 60 days beyond the work completion period, provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within ___ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof, I/We of the Bank have signed and sealed this guarantee on the --
----- day of ----- (Month) **2024** being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank Official Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of:

Witness 1

Witness 2

Signature Signature

Name Name

Address Address

Annex 3

FORMAT FOR POWER OF ATTORNEY FOR AUTHORIZED SIGNATORY

(On Non-Judicial Stamp Paper of appropriate value)

To,
Chief General Manager I/C,
Reserve Bank of India,
Premises Department,
Central Office, Mumbai-400 001

Dear Sir/Madam,

Name of Work: Renovation of Officer/Gents and Ladies washroom at 8th, 10th and 13th floor 'in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai

We..... (Name of the Bidder and address of their registered office) do hereby constitute, appoint and authorize Mr. / Ms. (Name and residential address of Power of Attorney holder) who is presently employed with us and holding the position of as our attorney, to do in our name and on our behalf, all such acts, deeds and things necessary in connection with or incidental to our bid for the captioned Project, including signing and submission of all documents and providing information / responses to the Reserve Bank of India (RBI), representing us in all matters before RBI, and generally dealing with RBI in all matters in connection with our proposal for the said Project.

We hereby agree to ratify all acts, deeds and things lawfully done by our said attorney pursuant to this Power of Attorney and that all acts, deeds and things done by our aforesaid attorney shall and shall always be deemed to have been done by us.

Signature/(s) of the Bidder

Name/(s)

Stamp/Seal of the Bidder

Note:

Power of Attorney should be properly stamped and notarized.
Power of Attorney furnished by Contractor shall be irrevocable.

Authorized Signature of the Supplier:

Certified that the particulars as per Serial Numbers 2, 7 to 11 are correct as per our records.

Date:

Bank's Stamp

Authorized Signature of the Officer of the Bank.

Annex 5

Proforma for Indemnifying the Employer against Contract labour Rules/regulations

(On Non-Judicial Stamp Paper of appropriate value)

To,
Chief General Manager I/C,
Reserve Bank of India,
Premises Department,
Central Office, Mumbai-400 001

Dear Sir/Madam

Name of Work: Renovation of Gents and Ladies washroom on 8th, 10th and 13th floor in Bank's Central Office Building, Reserve Bank of India, Fort, Mumbai

We, M/s (Name of contractor), hereby undertake that we shall comply with all the statutory rules/ regulations with regard to the employment of contract labour and their payment. We also hereby fully indemnify and keep indemnified the Employer, i.e., Reserve Bank of India, against payments to be made to the contract labour and for the observance of the laws in this regard without prejudice to our right to claim indemnity from our sub-contractors.

Yours faithfully,

For _____

Authorized signatory

NAME AND ADDRESS OF THE CONTRACTOR:

SIGN & SEAL OF THE CONTRACTOR:

Date:

Place:

APPENDIX

1. Defect liability Period	12 months from the date of issue of virtual completion certificate.
2. Period of final measurement	3 months from the date of virtual completion of the work.
3. Date of commencement	14th day from the date of issue of work order.
4. Liquidated Damages	at the rate of 0.25% of contract amount of the work with a cap of 10% of the contract amount.
5. Value of work for Interim Certificate	Minimum ₹ 12 Lakhs
6. Retention Percentage	5% from each bill.
7. Period of honoring final certificate	3 months
8. Interest for delayed payment	Three percent per annum

Place :

Date :

Signature of contractor with seal

Bill of Quantity			
Reserve Bank of India			
Name of work : Renovation of Gents and Ladies Toilet on 8th, 10th and 13th floor of COB, RBI, Mumbai			
Item No.	Description	Quantity	Unit
1	Dismantling Work		
1.01	Carefully dismantling ceramic tile or any type flooring along with its bed mortar up to RCC slab as per existing site condition by mechanical means in existing toilets (gents/ladies toilet) and disposing of all the unserviceable material & debris away from Bank's premises at a place permissible by the Municipal Corporation and staking the salvageable materials/items at place as directed, including required scaffolding, tools and tackles, at all lead & lift, etc. complete as directed by Engineer-in-Charge. Note: (a) While carrying out the dismantling works care shall be taken to avoid the damages to the structural members viz. RCC Beam, Slab, etc. (b) Dismantling work is to be planned in such a way that it has least disturbance to the office functioning using proper tools & machinery (c) Necessary arrangement if any, required due to disconnection of water supply and waste pipe system for smooth functioning of other toilets (d)Tenderer shall inspect the site and assess the quantum of dismantling works involved before quoting their rate. Approximate Qty- 87 Sqmt	1	Job
1.02	Carefully dismantling Glazed tile/ceramic tile skirting/wall dado including bed mortar up to brick surface at all level to receive new tile including existing pipes & fittings by mechanical means in existing toilets (gents/ladies toilet) and disposing of all the unserviceable material & debris away from Bank's premises at a place permissible by the Municipal Corporation and staking the salvageable materials/items at place as directed, including required scaffolding, tools and tackles, at all lead & lift, etc. complete as directed by Engineer-in-Charge. Note: (a) While carrying out the dismantling works care shall be taken to avoid the damages to the structural members viz. RCC Beam, Slab, etc. (b) Dismantling work is to be planned in such a way that it has least disturbance to the office functioning using proper tools & machinery (c) Necessary arrangement if any, required due to disconnection of water supply and waste pipe system for smooth functioning of other toilets (d)Tenderer shall inspect the site and assess the quantum of dismantling works involved before quoting their rate. Approximate Qty- 225 sqmt	1	Job

1.03	<p>Carefully removing the following items in existing toilets (gents/ladies toilet) and disposing of all the unserviceable material & debris away from Bank's premises at a place permissible by the Municipal Corporation and staking the salvageable materials/items at place as directed, including required scaffolding, tools and tackles, at all lead & lift, etc. complete as directed by Engineer-in-Charge. Note: (a) While carrying out the dismantling works care shall be taken to avoid the damages to the structural members viz. RCC Beam, Slab, etc. (b) Dismantling work is to be planned in such a way that it has least disturbance to the office functioning using proper tools & machinery (c) Necessary arrangement if any, required due to disconnection of water supply and waste pipe system for smooth functioning of other toilets (d) Tenderer shall inspect the site and assess the quantum of dismantling works involved before quoting their rate.</p> <p>(i) Wash basins along with counters (consist of RCC with Kadapa/granite top including vertical supports and wooden shutters with frames) with hardware below wash basin, pillar cock, bottle trap, waste pipe, brackets, all fittings & fixtures etc : Qty - 15 Nos</p> <p>(ii) Urinals including flushing piping arrangements, brackets and partitions, concealed sensors with spares, auto janitor equipment : 09 nos.</p> <p>(iii) OWC/European WC including its fittings, taps, flush valve/PVC flush tank, at all levels : Approx. Qty - 15 Nos</p> <p>(iv) Existing concealed/exposed all types PVC, GI, CI pipe lines along with valves, stop cock, traps etc, up to vertical stack in duct area, without damaging the flooring/wall plugging the water supply line in suitable location etc., complete on as is where is basis. Rate shall inclusive of making good the wall and scaffolding as and where required.</p> <p>(v) Doors shutters including Frames, Architrave, holdfast etc : Qty-15 Nos</p> <p>(vi) Mirror with wooden moulding, back ply and other fittings : Qty - 09 Nos</p> <p>Note: Sensor taps, sensor flushes of urinal, all type of soap dispensers etc should be carefully removed and handed over the same to the Department in good condition.</p>	1	Job
1.04	<p>Dismantling brick masonry partition wall along with the tiles, etc. by manual/mechanical means and removal of debris out of Bank's premises as directed by Bank's Engineer-in-Charge.</p> <p>Approximate Qty- 11.35 cum</p>	1	Job
1.05	<p>Dismantling sunken portion filled up materials upto RCC slab surface including removal of all C.I. pipes, G.I. pipes up to vertical stacks, Nahani traps, Gully traps, C.I fittings, old brick bat coba including cleaning the exposed r.c.c. surface with wire brush, etc., complete including removal of debris out of the Bank's premises as directed by Bank's Engineer-in-Charge.</p>	12	cum
1.06	<p>Dismantling old plaster or skirting raking out joints and cleaning the surface for plaster including removal of debris out of Bank's premises as directed by Bank's Engineer-in-Charge.</p> <p>Approx. area- 57 sqmt</p>	1	Job
1.07	<p>Dismantling of false ceiling along with framework including disposal of debris out of Bank's Premises as directed by Bank's Engineer.</p> <p>Approximate Qty- 6 sqmt</p>	1	Job

1.08	Rebate for salvageable materials/scrap items obtained during above dismantling work above; broadly consist of (i)All old GI and CI pipes(ii)Angle cocks(iii)Bib cocks(iv)PVC flush tanks(v)Granite/Kadapa slab & brackets (vi)Flush Valves(vii)Two-way bib cocks(viii)CP spreaders(ix)CP bottle traps(x)Mirror with beading(xi)Health Faucets(xii) Wash basins, (xiii) Urinals (xiv) EWCs (xv)Unserviceable toilet doors with frames (xvi) False ceiling frame. Tenderer shall inspect the site and assess the quantum of salvage value before quoting the rate.	1	L.S.
2	Waterproofing/ Brick masonry work		
2.01	Providing and laying water proofing treatment in sunken portion of WCs, Urinals, Wash basin area etc., by applying cement slurry mixed with approved water proofing cement compound consisting of applying: (a) First layer of slurry of cement @ 0.488 kg/sqm mixed with water proofing cement compound @ 0.253 kg/ sqm. This layer will be allowed to air cure for 4 hours (b) Second layer of slurry of cement @ 0.242 kg/sqm mixed with water proofing cement compound @ 0.126 kg/sqm. This layer will be allowed to air cure for 4 hours followed with curing . Both the layers treatment shall continue on vertical walls/columns up to 600mm high. The entire sunken surface and side of the sunken portion shall be applied with average 15 mm thick waterproof cement plaster in cement mortar 1:4 admixed with waterproof chemical of approved make as per manufacturer's specification. The waterproof surface shall be tested by ponding water for at least two days so as to ensure no leakages or seepages of water as directed by Engineer-in-Charge. Rate shall include surface preparation before applying the treatment, the waterproofing works are to be carried out in best manner and the entire work should be guaranteed for its performance for minimum 5 years. The guarantee shall be furnished on required value stamp paper as per the Bank's approved proforma. Actual measured quantity as finished shall be considered for payment.	210	sqmt
2.02	Providing and filling the sunken portion of water closet/urinals/wash basin area etc., with brick bat coba made from well burnt good quality locally available bricks mixed with C.M 1:3(1 Cement: 3 Coarse Sand) admixed with waterproofing compound of approved make as per manufacturer's specification to the required depth after carrying out the waterproofing treatment as specified in item 2.01 above, including finishing the top surface to receive the tile bed mortar etc. complete as directed by the Engineer-in-Charge.	12	cum
2.03	Providing and constructing half- brick masonry with locally available best quality common well burnt clay F.P.S.(non modular) bricks in superstructure in C.M. 1:3 (1 cement: 3 Coarse Sand), including finishing/plastering the exposed surface to receive the tile/dado bed mortar etc. , providing proper key to the adjoining structure, raking the joint, curing, clearing, carting away debris if any outside the Bank's premises ,as directed by Engineer-in-Charge.	10	sqmt
2.04	Providing and constructing brick masonry with locally available best quality common well burnt clay F.P.S.(non modular) bricks in superstructure in C.M. 1:3 (1 cement: 3 Coarse Sand), including finishing/plastering the exposed surface to receive the tile/dado bed mortar etc. , providing proper key to the adjoining structure, raking the joint, curing, clearing, carting away debris if any outside the Bank's premises ,as directed by Engineer-in-Charge.	2	cum
2.05	Proving and Laying in position plain cement concrete work(1:2:4), using coarse aggregate and fine aggregate derived from natural source and Portland cement; including laying, curing, carriage of all leads, finishing, as per the instruction of Bank's Engineer	2	cum
3	G.I/C.I piping work		

3.01	Providing and fixing `C' Class ISI marked G.I. pipe of 15 mm diameter of approved make including all necessary heavy quality specials such as Tee, Elbow, Sockets, Unions, Reducer, Nipple etc. with G.I. clamps fastened to the wall at proper spacing including cutting the grooves, holes/ chasing in the walls / floors / RCC etc. and making good the damage etc, painting the exposed G.I. pipe line with one coat metal primer and two coats of approved make and shade of synthetic enamel paint and painting the concealed GI pipe line with one coat of approved bitumastic paint, and wrapping the same with hessian cloth and applying a coat of bitumastic paint, making connections from the existing G.I. lines, to sanitary plumbing fitting / fixture, pipe line crossing the wall shall be covered with PVC sleeves of required size, working at all levels including scaffolding testing the pipe line etc, all complete as directed by Engineer-in-Charge. Note: Rate shall include the plastering grooves/chases after the piping using CM 1:3 (1 Cement: 3 Coarse Sand) after testing the pipes for leakages .G.I.pipes inside the duct are also to be replaced as per the requirement.	150	mtr.
3.02	Supplying, cutting and jointing and fixing approved heavy quality `ISI' marked cast (spun) iron pipe for soil, waste pipes and fittings including MS clamps, all specials such as junctions, bends, tees, offsets, with lead caulked joints including cutting hole in the wall and making good the walls, floors, RCC works, jointing the new pipe with existing pipe line including new saddle block support to keep the pipe away from the wall, smoke testing of pipe lines, painting exposed pipe with two coats of synthetic enamel paint, over a coat of anti corrosive primer. The rate shall also include for scaffolding inside the shaft if necessary etc. all complete as directed by Engineer-in-Charge.		
3.02.1	75 mm	35	mtr.
3.02.2	100 mm	35	mtr.
3.03	Providing and fixing 50 mm PVC-SWR grade pipes type-B and fittings of approved make including all PVC plain fittings i/c fixing the pipe with one step CPVC solvent cement with clamps at 1.00 m spacing or less and at bends . This includes jointing of pipes & fittings viz. couplers, tees, y bend, plain bend, door junction, plain/plug single, or double junction, offsets, invert junctions, etc. with one step CPVC solvent cement and cost of cutting chases and making hole in the wall and making good the same including testing of joints, necessary scaffoldings complete as per direction of the Engineer In Charge.	50	mtr.
3.04	Providing and fixing 15 mm Dia CPVC connection pipe of approx. 2' length of approved quality including all necessary heavy quality brass connections such as F-T, M-T etc. including cutting the grooves, holes/ chasing in the walls / RCC etc. and making good the damage etc, making connections from the existing G.I. lines, to sanitary plumbing fitting / fixture, working at all levels including scaffolding testing the pipe line etc, all complete as directed by Engineer-in-Charge. Note: Rate shall include the plastering of grooves/chases after the piping using CM 1:3 (1 Cement: 3 Coarse Sand) after testing the pipes for leakages .	15	Nos.
4	Tiling and Counter work		

4.01	Providing and laying matt finish full vitrified tiles in floor with different sizes (thickness as per specification of the manufacturer), with water absorption less than 0.08% , of approved brand and manufacturer & first quality in all colours and shade, laid in desired pattern as per approved drawing with average 20mm thick cement mortar 1:4 (1 cement : 4 coarse sand) admixed with water proofing compound of approved make as per manufacturer's specification including laying in required slope, grouting/filling of joint with approved make tile joint filler paste as per manufacturer's specification etc complete at all floor level as directed by Engineer-In-Charge. Note: The rate shall include for all cuttings, wastage, proper finishing as per approved design and pattern of flooring.(Nothing extra on account of profit, wastage, loading, unloading and transportation, lifting will be paid) Any increase or decrease in cost of tiles shall accordingly be deducted or paid on the actual measured quantity as finished).		
4.01.1	Tiles of size: Approx.1200mmx800mm/800mmx800mm/1200mmX600mm/1600mmX800mm (Basic price of tiles is considered - ₹ 1100/- per Sqmt excluding GST)	67	sqmt
4.01.2	Tile of size: Approx. 600mmX600mm (Basic price of tiles is considered - ₹ 800/- per Sqmt excluding GST)	22	sqmt
4.02	Providing and fixing vitrified tiles (thickness as per specification of the by the manufacturer) for wall dados, of approved make & first quality ,colours, shades, any size as approved by Engineer-in-Charge over average 20mm thick or required thickness as per site requirement for backing plaster in cement mortar 1:3 with cement based high polymer modified quick set tile adhesive(water base)and as per specification of the manufacturer and jointing including grouting/filling of joints with approved make tile joint filler as per manufacturer's specification complete at all floor level, all cutting, wastage, cleaning, scaffolding, curing making good the damages, carrying out the work in perfect line and level etc complete as directed by Engineer-in-Charge. [Basic rate for the tile is ₹ 950/- per Sq. m. excluding GST. Nothing extra on account of loading, unloading, transportation, wastage, etc. will be paid. Any increase or decrease in cost of tiles shall accordingly be deducted or paid for on the actual measured quantity as finished.] Tiles of size: Aprrox.1200mmX800mm/1200mmx600mm/800mmx800mm or 600mmx 600mm	290	sqmt
4.03	Providing and fixing 12 mm thick acrylic solid surface of approved make, shade, texture for wash basin counter top including front facia, vertices and sides above the counter level of required sizes laid over the provided and fixed 25-30mm thick cuddappa slab supports, vertices using approved make adhesive, glues of required thickness including cutting for the any shape Wash basins & taps, Napkin paper cut-outs etc, moulding and polishing to edges and making seamless finishes of joints etc., complete as directed by Engineer-in-Charge at all levels. Note: Rate shall be for composite work of P&F of acrylic solid surface and cuddappa. No deduction will be made for wash basins cut-outs. (Basic price of acrylic solid surface is Rs.8661.8/-sqmt excluding GST. Nothing extra on account of loading, unloading, transportation wastage etc will be paid. Any increase or decrease in cost of material shall accordingly be deducted or paid for on the actual measured quantity as finished.) a) Gents Toilet: Counter of approx. 2.4 m length (contains 3 wash basin + 12 cm skirting around 3-sides) in each toilet b) Ladies Toilet : Counter of approx. 2 m length (contains 2 wash basin+ 12 cm skirting around 3-sides) in each toilet	12	sqmt
5	False Ceiling work		

5.01	<p>Providing and fixing grid false ceiling of approved make of approximate size 600x600 mm in true horizontal level suspended on inter locking metal grid of hot dipped galvanized steel sections (galvanized @ 120 gsm/sqm, both side inclusive) consisting of main "T" runner with suitably spaced joints to get required length and of size 24x38mm made from 0.30mm thick (minimum) sheet, spaced at 1200 centre to centre and cross "T" of size 24x25mm made of 0.30mm thick (minimum) sheet, 1200mm long spaced between main "T" at 600 mm centre to centre to form a grid of 1200x600 mm ,secondary cross 'T' of length 600mm and size 24x25mm made up of 0.3mm thick(minimum)sheet to be interlocked at the middle of the 1200x600mm panel to form grid of 600x600mm and wall angle of size 24x24x0.3 mm and laying false ceiling tiles of approved texture in the grid including, wherever, required, cutting/making, opening for services like diffusers, grills, light fittings, fixtures, smoke detectors etc</p> <p>Main "T" runners to be suspended from ceiling using GI slotted cleats of size 27 x 37 x 25 x1.6 x mm fixed to ceiling with 12.5 mm Dia and 50 mm long dash fasteners, 4mm GI adjustable rods with galvanised butterfly level clips of size 85 x 30 x 0.8 mm spaced at 1200mm centre to centre along main T, bottom exposed width of 24 mm of all T-sections shall be pre-painted with polyester paint, all complete at all heights as per manufacturer specifications, including testing of suspension system of 25% of the suspenders and 25% of the grid area each shall be checked for loading all etc. complete as directed by Engineer-in-charge</p> <p>Aluminium powder coating Metal Ceiling Lay in perforated Tegular edge global white colour tiles of size approximate 600x600 mm and 0.7mm thick with 8mm drop; made of aluminium sheet having 20% perforation area with 1.8mm Dia holes and having NRC (Noise Reduction Coefficient) of 0.5, electro statically polyester powder coated of thickness 60 microns (minimum), including factory painted after bending and perforation.</p>	87	sqmt
6	Mirror/ Urinal Partition		
6.01	Mirror: Supplying and fixing 6 mm thick bevelled edge mirrors of superior glass (of approved quality & make) in single piece over each wash basin counter, one single piece in dressing area of ladies toilet with approved make heavy duty S.S. studs with necessary fixing arrangements, grinding, polishing the edges etc., all complete as directed by Engineer-in-Charge.	15	sqmt
6.02	Providing and fixing 12mm thick approved make toughened(safety glass) frosted glass partitions at urinal area using necessary approved make SS 304 grade patch fittings. Rate shall include for tapered corner, grinding & polishing the edges, etc., complete as directed.		
6.02.1	Size of partition is approx. 400mmx1200 mm(Height).	6	Nos
6.02.2	Size of partition is approx. 570mmx1950 mm(Height).	3	Nos
7	Sanitary /Plumbing fittings and fixtures		
7.01	Providing & fixing of white vitreous China wall mounting (hung) Water Closet with CP nut and bolts, Bakelite seat & cover with CP hinges & rubber buffers, CP brass screw, washer with all accessories with WC connector & Rubber Lip / Buffer and side gap filled with silicon sealant wherever required with chrome finished brass dual flush concealed cistern of 3/6 ltr. capacity comprising of actuator button facia assembly including brass / SS screws and washer complete including cutting, making good the walls, floors, slab wherever required as per direction of Engineer-In charge.	12	Nos

	EWC of Hindware - Model 20069 / Jaquar Model - SLS-WHT-6951 / Parryware Model Cardiff - C0264 and Concealed Cistern - Jaquar Model - JCS-WHT-2400S / Hindware Model - Concealed Neo / Parry ware-E812099 and Flush Plate - Jaquar Model - JCP-CHR-392415 / Hindware -Loop)		
7.02	Providing & fixing of white vitreous Orissa water closet size of 580x440mm with all accessories with WC connector & Rubber Lip / Buffer and side gap filled with silicon sealant wherever required with chrome finished brass dual flush concealed cistern of 3/6 ltr. capacity comprising of actuator button facia assembly including brass / SS screws and washer complete including cutting, making good the walls, floors, slab wherever required as per direction of Engineer-In charge.	3	Nos
	OWC of Hindware - Model ECO - 20042 / Parryware Model - C0117 and Concealed Cistern - Jaquar Model - JCS-WHT-2400S / Hindware Model - Concealed Neo / Parry ware-E812099 and Flush Plate - Jaquar Model - JCP-CHR-392415 / Hindware -Loop		
7.03	Providing & Fixing white vitreous china Urinal along with sensor of standard size C.P brass flush pipe, spreaders with unions and clamps (all in C.P brass) with waste fitting of approved make upto grating C.I trap , Providing and fixing Infra-Red based electronic flushing system operated on 6V DC (4AA) battery(Battery Operated) for urinals comprising of solenoid valve, concealed built in strainer & flow mechanism piping, flush mounted sensors with all accessories & fittings complete in all respect in fully operational condition and other couplings in C.P brass including painting of fitting and cutting and making good the damages where ever required all complete as per direction of Engineer-In-charge.	9	Nos
	Urinal-Make Jaquar Model - URS-WHT-132530 / Parryware Model - C0580DC/C8123((Whiz) Hindware 60010(Dyna) with sensotronic flush for urinal with installation box Make AOS-RCC/Jaquar Model - SNR-CHR-51097 / Hindware Model - 500964		
7.04	Providing and fixing under counter wash basin with supporting arrangement. Supplying and fixing 32 mm C.P brass waste coupling, Make-Jaquar-Model-ALD-CHR-729 or approved equivalent and Bottle trap -Make-Jaquar-Model-769L or approved equivalent of standard pattern, with refixing old C.P. sensor pillar cock(ref item no.1.03) for wash basin, including painting of fitting and brackets, cutting and making good the walls, floors, slab wherever required as per direction of Engineer-In-charge.	15	Nos
	Under counter Wash basin-Make-Hindware- Model - 10080(Garnet) / Parryware Model - C0425 MAESTRO or approved equivalent etc. complete as directed by Engineer-in- Charge.(Note: Rate also included for fixing existing sensor tap all complete as directed by Bank's Engineer)		
7.05	Supplying, fixing and testing of Plumbing and sanitary fixtures complete as directed by Bank's Engineer		
7.05.1	C P Two way bib cock of Jaquar -Model CON-041KN make or approved equivalent with wall flange and Health Faucet with 8mm Dia 01 mtr. long flexible tube & wall hook of make Jaquar Model -ALD-573 /Parryware -Model-G4634A1 Corel Pro etc.	15	Nos
7.05.2	C.P brass Angular stop cock with wall flange for wash basin, urinal etc of approved quality of Jaquar- Model-CON-059KN or approved equivalents.	15	Nos
7.05.3	C.P brass 15mm concealed stop cock with exposed part kit and wall flange of approved quality of Jaquar- Model-ALD-83FT with CON-083FTK or approved equivalent.	15	Nos

7.06	100 mm Dia heavy quality cast Iron Nahani/Floor trap of approved make including necessary lead caulked connections up to waste line and heavy quality stainless steel grating with Stainless steel rim suitable for trap with white cement etc. complete	21	Nos
7.07	Tissue roll Holder of make Jaquar - Model ACN-CHR-1153S or equivalent inside Toilet cubicles, with screws etc	15	Nos
8	Painting work		
8.01	Providing and applying the walls, ceiling with one coat of oil based cement primer of approved make and necessary putty work with two coats or more of premium Interior Acrylic Emulsion paint having VOC (Volatile Organic Compound) content less than 50 grams/ litre, of approved make and of required shade to give an even shade as directed including scaffolding, cleaning, scrapping and preparing the surface using roller etc. complete as directed by Bank's Engineer.	180	Sqmt
9	Cubicle Installation		
9.01	Toilet Cubicles: Providing and fixing approved make toilet cubicle of following standard dimension which include 600mm door clear size width made of heat, water, chemical, scratch , impact and anti-bacterial resistant 12mm thick solid compact laminate panel of approved make. Finish of the compact laminate which include doors, pilasters and intermediate panel finished approved texture/shade and confirming to IS 2046 and as per fire retardant BS-476/97 standard. This also includes providing and fixing in position necessary hardware made out of stainless steel (Grade 304) as per manufacturer specification viz. (i) Door knob (ii) Gravity hinges (iii) Thump-turn lock set indicators (iv) Coat hooks (v) U-channel (vi) SS-Shoe box plate (SS 316 Grade)(vii) MS-Base plate (viii) Top rail with corner connector (ix) Rubber noise deafening tape (x) screws and wall plugs. The top fittings should consist of SS sound top rail which will get fix with pilasters, with SS panel tube holder, SS corner bend (connected with top rail) will be used corner of cubicle in absence of brick wall, SS wall fixing is used only on the wall which will hold the SS top rail. All screws will be of SS 304 grade with satin finish and shoe box plate shall be SS 316 Grade. All pilasters are supported by stainless steel bottom cladding. The base of stainless steel bottom cladding will be anchored to the floor with a clearance height up to 100mm.	15	Nos
	Toilet cubicle with standard dimension of 2045mm height x1000mmx1500mm(approx.) which includes 600mm door size width as per drawings separately for Gents and ladies toilet. Toilet size may vary as per site condition. Contractor shall take the actual measurement at site.		
10	Carpentry Work		
10.01	Replacing the existing laminate of the main door(Approx. size 2.1 x .9 mtr) with laminate of approved shade, design and make on both sides of the door along with providing and fixing of louvers of needed size, using approved adhesive, polish, screws, nails etc. and providing and fixing teakwood molding along with French polishing of the molding around the door's perimeter etc. as per the instructions from Bank's Engineer.	6	Nos
10.02	Providing and fixing SS round shade handles of outer Dia of 50 mm of approved make and design on main doors with SS screws etc complete as directed by Bank's Engineer.	12	Nos
10.03	Providing and fixing of toughened glass shelf with edges round off, 10 mm thick of size 3' x9" under Dressing mirror, with long screws, SS F-Bracket etc. complete as directed by Bank's Engineer	3	Nos

10.04	Providing and fixing door of size approx. size 1900x550 mm made out of aluminium powder coated rectangular pipe frame of size 50x25x1 mm fixed with necessary hinges, handle, deadbolt etc. and Bakelite sheet of 5 mm thickness of approved shade and design. Top, bottom, sides and lock rail shall be provided both side of the panel complete as directed by Bank's Engineer	3	Nos
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